

**GOVERNMENT OF INDIA  
LAW , JUSTICE AND COMPANY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:801  
ANSWERED ON:26.07.2001  
SENDING OF ANNUAL REPORT TO SHARE HOLDERS  
VILAS BABURAO MUTTEMWAR

**Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:**

- (a) whether most of the listed companies do not send the annual audited reports to the share holders in time thereby violating the provisions of the Company Law;
- (b) if so, whether the Government have any regulatory authority to ensure that annual general meetings are held regularly and the statements of the annual performance reports are circulated to the share holders;
- (c) if so, the details thereof;
- (d) whether the Government have issued any show cause notice to the companies not complying with the requirements of law; and
- (e) if so, the names of defaulting companies and the action taken against them?

**Answer**

MINISTER OF LAW, JUSTICE & COMPANY AFFAIRS AND SHIPPING (SHRI ARUN JAITLEY)

- (a) to (c): No Sir. Annual General Meetings are generally held regularly and audited reports are sent to the members of the company under section 219 of the Companies Act.
- (d): Default notices are issued by Registrars of Companies whenever any such default is noticed by them. 2,54,565 default notices have been issued by Registrars of Companies.
- (e): As can be seen above figures providing individual names of companies is very voluminous and does not commensurate with the time and efforts involved. Necessary prosecutions have been launched.